

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 213 of 2017

IN THE MATTER OF:

Archer Power System Pvt. Ltd.Appellant

Vs.

Cascade Energy Pvt. Ltd. & 4 Ors.Respondents

With

Company Appeal (AT) No. 296 of 2017

IN THE MATTER OF:

Archer Power System Pvt. Ltd.Appellant

Vs.

Cascade Energy Pvt. Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Rana Mukherjee, Sr. Advocate with Mr. Goutham Shivshankar, Advocate

For Respondents: Mr. Nithin Sarvanan, Ms. Arunima Singh and Ms. Priyadarshini, Advocates

ORDER

08.07.2019: On 6th May, 2019, when the matters were taken up and Respondents were also present, learned counsel for the Appellant submitted that the parties are negotiating for settlement. On their request the appeal was adjourned for today.

Toady nobody appears for the Respondents. It is informed by learned counsel for the Appellant that certain development has taken place during the pendency of the appeal. Appellant is allowed to file additional affidavit within two weeks with regard to development, if any, taken place during the pendency of the appeal.

In the circumstances, we issue notice on Respondents intimating them that on 19th August, 2019 at 2:00 PM these appeals have been placed for hearing on remand.

Post these appeals 'for orders' on **19th August, 2019 at 2:00 PM.**

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc